NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 5 /425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

Name of the Company:

Biocare Remedies Pvt. Ltd. & Ors.

V/s.

Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) REPRESENTATION

1. MOIZ RAPPONÉ ADVOCATE PETITIONERS

SIGNATURE

3 KAMIL LOKHMADWALA ADVOCATE PETITIONERS

5 BUIDRAI BAD DOUGER RESPO

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi with Learned Advocate Kanik Lokhandwala present for Applicant. Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Respondents.

Heard both sides.

List the matter on 18.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.